

REVISED FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S VIILBERY HEALTHCARE PRIVATE LIMITED
OPERATING IN HEALTHCARE BUSINESS IN MUMBAI-MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Viilbery Healthcare Private Limited CIN: U85100MH2008PTC184527 PAN: AADCB5084B
2.	Address of the registered office	130, Shanta Industrial Estate, 1st Floor, I. B. Patel Road, Goregaon East, Mumbai City,
3.	URL of website	There is no website of Corporate Debtor (CD).
4.	Details of place where majority of fixed assets are located	The CD operates as a marketing company and has immovable assets at Dombivli, Maharashtra.
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	As per last available Audited Financial Statement of FY 2022-23 there was revenue of Rs. 1,41,31,573/-
7.	Number of employees/ workmen	As confirmed by the Management, there are no employees as on the insolvency commencement date.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are	Information can be sought through communication to the following email E-mail: eoi.vhpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email E-mail: eoi.vhpl@gmail.com
10.	Last date for receipt of expression of interest	21.10.2024
11.	Date of issue of provisional list of prospective resolution applicants	28.10.2024
12.	Last date for submission of objections to provisional list	02.11.2024
13.	Date of issue of final list of prospective resolution applicants	12.11.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16.11.2024
15.	Last date for submissions of resolution plans	16.12.2024
16.	Process email id to submit EOI	eoi.vhpl@gmail.com

Notes:-

- Prospective Resolution Applicants who had participated in the invitation of EOI published on 15-09-2024, their EOI documents are still valid and same will be treated as EOI documents under this EOI process.

G. C. Shah
Gaurang Chhotalal Shah
Resolution Professional

For **Viilbery Healthcare Private Limited**

IBBI Reg. No.: IBBI/IPA-002/IP-N00947/2019-2020/13002

AFA: AA2/13002/02/300625/203281 Valid till 30.06.2025

Registered Address: Flat 204 A Wing Raj Vaibhav 1, CHS Dahanukar Wadi Mahavir Nagar
Kandivali West Mumbai Suburban, Maharashtra-400067

Date: 02.10.2024

Place: Mumbai



FORM NO. INC-26
[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]
Advertisement to be published in Newspaper for change of registered office of the Company from one state to another

**Before the Central Government
Northern Region Bench, Delhi**

In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

AND

In the matter of AAYUSH WELLNESS LIMITED (Formerly known as *Aayush Food and Herbs Limited*) having its Registered Office at 55, 2nd Floor, Lane 2, Westend Marg, Saidulajab, Near Saket Metro Station, New Delhi, Delhi 110030.

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed through postal ballot concluded on Friday, May 03, 2024 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Maharashtra". Any person whose interest is likely to be affected by the proposed change may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or may send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address B-2 WING, 2nd FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI - 110003, within fourteen days of date of publication of this notice with a copy to the applicant company at its registered office at the address 55, 2nd Floor, Lane 2, Westend Marg, Saidulajab, Near Saket Metro Station, New Delhi, Delhi 110030

For and on behalf of
Aayush Wellness Limited
(Formerly known as *Aayush Food and Herbs Limited*)
Sd/-
Naveenakumar Kunjaru
Managing Director
DIN: 07087891

Date: October 01, 2024
Place: New Delhi

**FORM A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
KFCH RESTAURANTS PRIVATE LIMITED**

1. Name of Corporate Person	KFCH Restaurants Private Limited
2. Date of incorporation of Corporate Person	June 22, 2009
3. Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate identity number / limited liability identity number of Corporate Person	U55101MH2009PTC193461
5. Address of the registered Office and Principal office (if any) of Corporate Person	702, A Wing, Prism Tower, Mindspace, Link Road, Goregaon (West), Mumbai-400062, Maharashtra, India
6. Liquidation commencement date of Corporate Person	September 30, 2024
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Kumudini Dinesh Bhalerao Address: Ecstasy, 803/804, 8th Floor, City of Joy, J.S.D Road, Mulund (W) Mumbai 400080 Email: kumudini@paranjape.in Telephone: +91 9819087717 Regn. No.: IBB/PA-002/IP-N00099/2017-18/10242 AFA Valid Upto: 29/01/2025
8. Last date for submission of claims	October 30, 2024

Notice is hereby given that the KFCH Restaurants Private Limited has commenced voluntary liquidation on September 30, 2024.

The stakeholders of KFCH Restaurants Private Limited are hereby called upon to submit a proof of their claims, on or before October 30, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date: 02.10.2024
Place: Mumbai
Kumudini Dinesh Bhalerao
Liquidator, KFCH Restaurants Private Limited
Regn. No: IBB/PA-002/IP-N00099/2017-18/10242 | AFA Valid Upto: 29/01/2025

**बँक ऑफ महाराष्ट्र
Bank of Maharashtra**
A GOVT. OF INDIA UNDERTAKING
आजारी बँक
अमृत महोत्सव

Worli Branch (50, Mumbai Zone, "Shiv Smruti", 49-A, DrA B Road, Worli, Mumbai - 400 018.
Tel. No. 24940046 Fax: 24930896, E-mail : bom50@mahabank.co.in
Head Office: Lokmangal, 1501, Shivajinagar, Pune - 411005.

POSSESSION NOTICE (For Immoveable Property) (Rule 6 (i))

Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 12.04.2024 under Section 13(2) calling upon Mr. Umesh Kumar Rajesh Jadhav, Mrs. Dipti Umesh Kumar Jadhav (Borrower) to repay the amount mentioned in the notice being Rs. 62,71,328/- (Rupees Sixty Two Lakhs Seventy One Thousand Three Hundred Twenty Eight Only) plus unapplied interest w.e.f. 11.04.2024 together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notice. The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Guarantors mentioned hereinabove in particular and to the public in general that the Authorised Officer of Bank of Maharashtra has taken Symbolic Possession of the property described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this 27th day of the September 2024.

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the properties and any dealings with the aforesaid properties will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 9 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that premises at Flat / House No. 606, Wing - B, Floor - 6, Versatile Valley, Plot No. / S. No. / CTS No. / Gat No. / Milkat No. 11/9, 13, 14, 15, 16/1A, Sit Phata Village - Nilje, City - Kalyan, District - Thane, State - Maharashtra, 421204 Admeasuring 625.28 Sq. Ft. built up area.

Sd/-
Date: 27.09.2024
Place : Mumbai
Authorized Officer & Chief Manager
Bank of Maharashtra

U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD
9-A, RANA PRATAP MARG, LUCKNOW-226001
Tel No. (0522) 2612949, (0522) 2628310, Fax: (0522) 2627994
Email: upsgarfed@yahoo.co.in | Website: www.upsugarfed.org

Short Term e-Tender Notice

Online e-bids are invited for the sale of different kind of Alcohol (SDS,RS,ENA) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 P.M on 09.10.2024. Technical bid will be opened at 11.30 AM and Financial bid at 3.30 PM on 10.10.2024. E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL Total quantity for sale of Alcohol is approximately 70-00 lac BL and Tender cost Rs. 2000/- + 1.8% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <http://etender.up.nic.in> and also on Federation website www.upsugarfed.org since 30.09.2024 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSGARFED/GM(AT)125.../3C
Date: 30.09.2024
MANAGING DIRECTOR

**REVISED FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S VILBERY HEALTHCARE PRIVATE LIMITED**
OPERATING IN HEALTHCARE BUSINESS IN MUMBAI-MAHARASHTRA
(Under Regulation 36A [of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016])

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN / LLP No.	M/s Vilbery Healthcare Private Limited CIN: UB5100MH2006PTC184527 PAN: AADCBS084B
2. Address of the registered office	130, Shanta Industrial Estate, 1st Floor, L. B. Patel Road, Goregaon East, Mumbai City, Mumbai, Maharashtra, India, 400063.
3. URL of website	There is no website of Corporate Debtor (CD).
4. Details of place where majority of fixed assets are located	The CD operates as a marketing company and has immovable assets at Dombivli, Maharashtra.
5. Installed capacity of main products / services	Not applicable.
6. Quantity and value of main products / services sold in last financial year	As per last available Audited Financial Statement of FY 2022-23 there was revenue of Rs. 1,41,31,573/-.
7. Number of employees / workmen	As confirmed by the Management, there are no employees as on the insolvency commencement date.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Information can be sought through communication to the following email: E-mail: eo.vhp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Information can be sought through communication to the following email: E-mail: eo.vhp@gmail.com
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13. Date of issue of final list of prospective resolution applicants	12.11.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16.11.2024
15. Last date for submission of resolution plans	16.12.2024
16. Process email id to submit EOI	eo.vhp@gmail.com

Notes:

- Prospective Resolution Applicants who had participated in the invitation of EOI published on 15-09-2024, their EOI documents are still valid and same will be treated as EOI documents under this EOI process.

Sd/-
Gaurang Chhotalal Shah
Resolution Professional
For Vilbery Healthcare Private Limited
IBBI Reg. No.: IBB/PA-002/IP-N00947/2019-2020/13002
AFA: AA2/13002/02/300625/203281 Valid till 30.06.2025
Registered Address: Flat 204 A Wing Raj Vaibhav 1, CHS Dahanukar Wadi Mahavir Nagar Kandivali West Mumbai Suburban, Maharashtra-400067
Date: 02.10.2024
Place: Mumbai

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES (AS DEFINED IN THE DRHP) IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA, (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT

AJAX
MAKES CONCRETE SENSE

AJAX ENGINEERING LIMITED

Our Company was incorporated as 'Ajax Fiori Engineering (India) Private Limited' on July 3, 1992, at Bengaluru, Karnataka, India as a private limited company under the Companies Act, 1956 pursuant to certificate of incorporation issued by the Registrar of Companies, Karnataka at Bengaluru ("RoC"). Separately, an entity named 'Ajax Engineering Private Limited' ("Pre-merger AEPL") was incorporated as private limited company under the Companies Act, 1956 pursuant to certificate of incorporation dated December 30, 1983 issued by the RoC. Pre-merger AEPL and Ajax Construtech Private Limited were later merged into our Company pursuant to the scheme of arrangement approved by the National Company Law Tribunal, Bengaluru, vide its order dated March 6, 2019 with the appointed date of April 1, 2018 ("Scheme of Arrangement"). Pursuant to the Scheme of Arrangement, the name of our Company was changed from 'Ajax Fiori Engineering (India) Private Limited' to 'Ajax Engineering Private Limited' and a fresh certificate of incorporation was issued on March 15, 2019 by the RoC. Subsequently, our Company was converted to a public limited company and the name of our Company changed to 'Ajax Engineering Limited' pursuant to a Shareholders' resolution dated August 9, 2024 and a fresh certificate of incorporation dated September 23, 2024 was issued by the Registrar of Companies, Central Processing Centre. For further details on the changes in the name and registered office of our Company, see "History and Certain Corporate Matters" beginning on page 160 of the Draft Red Herring Prospectus dated September 30, 2024 ("DRHP").

Registered and Corporate Office: 253/1, 11th Main Road, 3rd Phase, Peenya Industrial Area, Bengaluru - 560 058, Karnataka, India. Tel: +91 82 9633 6111. Website: www.ajax-engg.com.
Contact Person: Shruti Vishwanath Shetty, Company Secretary and Compliance Officer. E-mail: complianceofficer@ajax-engg.com, Corporate Identity Number: U28245KA1992PLC013306

THE PROMOTERS OF OUR COMPANY ARE KRISHNASWAMY VIJAY, JACOB JITEN JOHN, KALYANI VIJAY, MADHURI VIJAY, PRASHANTH VIJAY, RACHEL REKHA HANSEN, SAVITHA CHRISTEENA ALEXANDER, SEAN ALEXANDER, GREEN HAVEN TRUST, OHANA TRUST, JACOB HANSEN FAMILY TRUST AND THE JOHNS LOAVES TRUST

INITIAL PUBLIC OFFER OF UP TO 22,881,718 EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF AJAX ENGINEERING LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (THE "OFFER"), THROUGH AN OFFER FOR SALE BY THE SELLING SHAREHOLDERS (DEFINED BELOW), CONSISTING OF UP TO 2,860,170 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KRISHNASWAMY VIJAY, UP TO 2,860,170 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KALYANI VIJAY, UP TO 2,288,136 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY JACOB JITEN JOHN, UP TO 6,006,357 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY JACOB HANSEN FAMILY TRUST (COLLECTIVELY REFERRED TO AS "PROMOTER SELLING SHAREHOLDERS"), UP TO 7,436,800 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KEDAARA CAPITAL FUND II LLP ("KEDAARA CAPITAL", THE "INVESTOR SELLING SHAREHOLDER") AND UP TO 1,430,085 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY SUSIE JOHN ("PROMOTER GROUP SELLING SHAREHOLDER") (THE PROMOTER SELLING SHAREHOLDERS, ALONG WITH THE INVESTOR SELLING SHAREHOLDER AND PROMOTER GROUP SELLING SHAREHOLDER, COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS") ("OFFER FOR SALE"), AND TOGETHER, THE "OFFER". THE OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH (CONSTITUTING UP TO [•]%) OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY) AGGREGATING UP TO ₹[•] MILLION FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREAFTER) (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREAFTER REFERRED TO AS THE "NET OFFER". OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, OFFER A DISCOUNT OF UP TO ₹[•] OF THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

THE OFFER AND THE NET OFFER WILL CONSTITUTE [•] OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF EQUITY SHARES IS ₹1 EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT SHALL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [•], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [•], A HINDI NATIONAL DAILY NEWSPAPER AND [•] EDITIONS OF [•], A KANNADA DAILY NEWSPAPER (KANNADA BEING THE REGIONAL LANGUAGE OF KARNATAKA, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED) EACH HAVING WIDE CIRCULATION AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, bank strike or similar unforeseen circumstances, our Company in consultation with the BRLMs, may for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), the Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process and is in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein in terms of Regulation 32(1) of the SEBI ICDR Regulations, not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion" provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which at least one-third shall be available for allocation to domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares each shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares each available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹0.20 million and up to ₹1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹1.00 million provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank accounts (including UPI ID for UPI Bidders using UPI Mechanism) (as defined hereinafter) in which the Bid amount will be blocked by the SCSBs or the Sponsor Banks, as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. For details, see "Offer Procedure" beginning on page 309 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an Initial Public Offer of its Equity Shares pursuant to the Offer and has filed the DRHP with the SEBI and the Stock Exchanges on September 30, 2024. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.ajax-engg.com; and on the websites of the BRLMs, i.e. ICICI Securities Limited, Citigroup Global Markets India Private Limited, JM Financial Limited, Nuvama Wealth Management Limited and SBI Capital Markets Limited at www.icicisecurities.com, www.online.citibank.co.in/html/citigroupglobalscreen1.html, www.jmf.com, www.nuvama.com and www.sbicaps.com, respectively. Our Company hereby invites the public to give their comments on the DRHP filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 25 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

For details of the share capital and capital structure and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, please see the section titled "Capital Structure" beginning on page 72 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" beginning on page 160 of the DRHP.

CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED SEPTEMBER 30, 2024: NOTICE TO INVESTORS ("THE CORRIGENDUM")

This is with reference to the DRHP filed with SEBI and the Stock Exchanges. Potential bidders may kindly note the following: The Corporate Identity Number ("CIN") of the Company disclosed on the outside cover page, main cover page, and the section titled "General Information" on page 65 of the DRHP has been inadvertently mentioned as U28920KA1992PLC013306 instead of U28245KA1992PLC013306. The CIN of the Company should be read as U28245KA1992PLC013306 in the DRHP.

The information in this Corrigendum supplements the information in the DRHP and the above changes are to be read in conjunction with the DRHP and accordingly relevant references in the DRHP stand updated pursuant to the disclosures in this Corrigendum. The Red Herring Prospectus and the Prospectus will be suitably updated to reflect the correct CIN of the Company.

All capitalized terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the DRHP.

BOOK RUNNING LEAD MANAGERS				SCRUTINIZER TO THE OFFER	
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All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Bengaluru, Karnataka
Date: October 1, 2024

For AJAX ENGINEERING LIMITED
On behalf of the Board of Directors
Sd/-
Shruti Vishwanath Shetty
Company Secretary and Compliance Officer

AJAX ENGINEERING LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and filed the DRHP with SEBI and the Stock Exchanges on September 30, 2024. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.ajax-engg.com; and on the websites of the BRLMs, i.e. ICICI Securities Limited, Citigroup Global Markets India Private Limited, JM Financial Limited, Nuvama Wealth Management Limited and SBI Capital Markets Limited at www.icicisecurities.com, www.online.citibank.co.in/html/citigroupglobalscreen1.html, www.jmf.com, www.nuvama.com and www.sbicaps.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "Risk Factors" beginning on page 25 of the DRHP and the RHP, when filed by the Company in the future. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges, and should instead rely on the RHP, for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction, including India. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) pursuant to Section 4(a) of the U.S. Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

EXDONO LIMITED
CIN: U67120WB1982PLC034732;
Registered Office: 2 N C Dutta Sarani, 737 Thane, Unit No 7,
Kolkata - 700011, Tel. No.: 033 2230 9076;
Email: exdonold@gmail.com; Website: <https://exdonold.in/>

RESULT OF POSTAL BALLOT

Pursuant to the provisions of Section 110 of the Companies Act, 2013 read with the Companies (Management & Administration) Rules, 2014, as amended, the approval of the Shareholders was sought for Voluntary Delisting of Equity Shares of the Company from the Calcutta Stock Exchange Limited i.e., the only Stock Exchange where the equity shares of the Company are presently listed, in terms of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (hereinafter called the "Delisting Regulations"), as specified in the Postal Ballot Notice dated August 22, 2024 read with Special Resolution and Explanatory Statement attached thereto.

Mr. Jitesh J Agarwal (DIN: 02096924), the Director of the Company, has announced the results of the Postal Ballot on the basis of the Scrutinizer Report dated September 30, 2024 submitted by Mr. Alok Purohit, proprietor of M/s. Alok Purohit & Associates, Practicing Company Secretary, bearing Peer Review Certificate Number - 4542/2023, Membership No.: A48734, C.P. No.: 21797, appointed in accordance with the provisions of the Companies Act, 2013 and the rules made thereunder. The following result of the e-voting was announced at the Registered Office of the Company:

A summary of the Postal Ballot votes received is given below:

Sl. No.	Votes casted	By Physical Ballot	By Electronic Voting	Total No. of Valid Votes	% of votes polled on outstanding shares
1.	Favour	0	200000	200000	100.00
2.	Against	0	0	0	0.00
	Total	0	200000	200000	100.00

Resolution required: (Ordinary/Special) Special Resolution for Delisting of Equity Shares from the Calcutta Stock Exchange Limited

Whether Promoter/ Promoter Group are interested in the agenda / Resolution? Yes

Category	No of shares held	Mode of voting	No of votes polled	% of votes polled on outstanding shares*	No of votes in favour	No of votes against	% of votes in favour on votes polled	% of votes against on votes polled
Promoter and Promoter Group	15700	Physical Ballot	0	0.00	0	0	0.00	0.00
		E-voting	15700	100	15700	0	100.00	0.00
Sub Total (A)	15700		15700	100	15700	0	100.00	0.00
Public-Institutions	0	Physical Ballot	NA	NA	NA	NA	NA	NA
		E-voting	NA	NA	NA	NA	NA	NA
Sub Total (B)	0		NA	NA	NA	NA	NA	NA
Public shareholders	184300	Physical Ballot	0	0.00	0	0	0.00	0.00
		E-voting	184300	100	184300	0	100.00	0.00
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